

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. IA/3628/2024 IN C.P. (IB)/2520(MB)2018

IN THE MATTER OF

Value Labs LLP

VS

GLOBAL ENERGY PVT. LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amir Arsiwala (PH)
For the Respondent:

ORDER

IA 3628 of 2024. Notice of Motion: - Registry and Applicants are directed to serve the notice to the RP Pankaj Srivastava and to submit service report along with copy sent to RP Pankaj Srivastava, postal receipt, track report/acknowledgement before the next date of hearing. Upon service, the RP Pankaj Srivastava is directed to file the reply at least seven days before the next date of hearing by serving an advance copy to the Counsel opposite. The counsel for the RP Pankaj Srivastava is further directed to furnish the hard copy of the reply before the next date in Court. Adjourned to **25.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)